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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE GUJARAT TECHNOLOGICAL UNIVERSITY (AMENDMENT) BILL, 2010.

GUJARAT BILL NO. 1 OF 2010.

A BILL

further to amend the Gujarat Technological University Act, 2007.

It is hereby enacted in the Sixty-first Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Technological University (Amendment) Act, 2010. Short title.

Guj. 20 of 2007.

2. In the Gujarat Technological University Act, 2007, in section 11, in sub-section (4), for clause (iii), the following shall be substituted, namely:-

Amendment of section 11 of Guj. 20 of 2007.

“(iii) not have attained the age of seventy years on the date of nomination or re-nomination.”

STATEMENT OF OBJECTS AND REASONS

As per the existing provisions of the Gujarat Technological University Act, 2007, it is provided in clause (iii) of sub-section (4) of section 11 that the person to be appointed as the Vice-Chancellor shall not have attained the age of 65 years on the date of nomination or re-nomination. Recently, the Government of India, Ministry of Human Resource Development, Department of Higher Education vide its letter dated the 31st December, 2008 has suggested to enhance the age of superannuation of the Vice-Chancellor from 65 years to 70 years. In pursuance of this and with a view to widening the choice and scope of selection of best person for the Vice-Chancellor of such an outstanding University like Technological University, it is considered necessary to enhance the age limit prescribed in the aforesaid section of the said Act from 65 years to 70 years. This will enable the Chancellor to appoint an eminent and outstanding person as the Vice-Chancellor of the said University in consultation with the State Government.

This Bill seeks to amend the said Act to achieve the aforesaid objects.

Gandhinagar,
Dated the 25th January, 2010.

RAMANLAL VORA.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 27th January, 2010.

H. D. VYAS,
Secretary to the Government of Gujarat,
Legislative and Parliamentary
Affairs Department.